

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)-

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>OA No. 130/2005 with MA No. 111/2005.</i></p> <p><i>22.05.2007.</i></p> <p><i>Mr. P. N. Jatti counsel for the applicant.</i></p> <p><i>Ms. Dilshad Khan proxy councl for</i></p> <p><i>Mr. S. S. Hassan counsel for the respondents.</i></p> <p><i>Learned Counsel for the applicant submits</i></p> <p><i>that he wants to withdraw this OA with a liberty</i></p> <p><i>reserved to him to file fresh OA. Accordingly,</i></p> <p><i>the OA stands dismissed as withdrawn with a</i></p> <p><i>liberty reserved to the applicant to file fresh</i></p> <p><i>OA.</i></p> <p><i>(Tarsem Lal)</i></p> <p><i>ADMINISTRATIVE MEMBER</i></p> <p><i>P.C./</i></p>	<p><u>OA No. 130/2005 with MA No. 111/2005.</u></p> <p><u>22.05.2007.</u></p> <p>Mr. P. N. Jatti counsel for the applicant.</p> <p>Ms. Dilshad Khan proxy councl for</p> <p>Mr. S. S. Hassan counsel for the respondents.</p> <p>Learned Counsel for the applicant submits</p> <p>that he wants to withdraw this OA with a liberty</p> <p>reserved to him to file fresh OA. Accordingly,</p> <p>the OA stands dismissed as withdrawn with a</p> <p>liberty reserved to the applicant to file fresh</p> <p>OA.</p> <p>(TARSEM LAL)</p> <p>ADMINISTRATIVE MEMBER</p> <p>P.C./</p>